

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

103. C.P.(IB)-443(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **18.04.2024**

NAME OF THE PARTIES: IIFL Home Finance Limited

V/s.

RMB Event Management Private Limited

**Appearance**

For Petitioner : Adv. Smita Dave i/b. A Shah

For Respondent : None appeared

SECTION 7 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Despite opportunity granted vide order dated 29.01.2024, the FC has not complied with the order and seeks one last opportunity to place on record the same. She further submits that settlement talks are going on between the parties and there is high possibility of settlement. List on **07.06.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Rajeev---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)